

ITEM NO.27

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14386/2023

(Arising out of impugned final judgment and order dated 22-08-2023 in A u/s 482 No. 15680/2023 passed by the High Court Of Judicature At Allahabad)

JIJO C GEORGE

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.229830/2023-EXEMPTION FROM FILING O.T.)

Date : 10-11-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. Atul Shankar Vinod, AOR
Mr. Manu Krishnan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application seeking exemption from filing O.T. is allowed.

Issue notice, returnable on 2.2.2024.

The main grievance of the petitioner is that without waiting for the DNA test report, the Investigating Officer filed the charge sheet implicating the petitioner alleging commission of offences under Section 376, 328, 323, 504 and 506 of the Indian Penal Code. It is further submitted that the result of the DNA test is not yet available.

In the said circumstances, further proceedings based on FIR No. 70/2022 registered with P.S. Mutthiganj stands stayed till the DNA test report is filed.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)